

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
22304-22306/2015

(Arising out of impugned final judgment and order dated 19/05/2015 in LPA No. 745/2014 19/05/2015 in CWJC No. 16016/2013 19/05/2015 in LPA No. 14965/2013 19/05/2015 in CWJC No. 20143/2013 19/05/2015 in LPA No. 1306/2014 19/05/2015 in LPA No. 766/2014 passed by the High Court Of Patna)

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC. Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC. Respondent(s)

(with appln. (s) for intervention and interim relief and office report)

IA Nos. 10-12, 13-14 & 16-18 (Applns. for vacation of stay, exemption from filing O.T. and intervention)

WITH

SLP(C) No. 22947-22949/2015

(With Interim Relief and Office Report)

IA Nos. 10-18 & 19-21 (Applns. For transposing the respondents to petitioners and deletion of proforma respondents)

SLP(C) No. 24845-24847/2015

(With Office Report)

IA Nos. 13-15 (Applns. for directions)

SLP(C) No. 31449/2015

(With Office Report)

Date : 08/04/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.

Mr. Anurag Pandey, Adv.

Ms. Reena Pandey, Adv.

Mr. Huzefa Ahmadi, Sr. Adv.

Ms. Pragya Baghel, Adv.

Mr. S.B. Upadhyay, Sr. Adv.

Mr. Dhruv Kumar Jha, Adv.

Mr. Kiran Kumar Jaipurian, Adv.

Dr. Gajender Pd. Singh, Adv.

Mr. Amit Pawan, Adv.

For Respondent(s) Mr. Rakesh Singh, Adv.
Mr. Arun K. Sinha, Adv.

Mr. Chandra Prakash, Adv.

Mr. N. Rai, Sr. Adv.
Mr. Gopal Singh, Adv.
Mr. Shivam Singh, Adv.

Mr. Lakshmi Raman Singh, Adv.

Mr. Subhro Sanyal, Adv.

Mr. Nidhesh Gupta, Sr. Adv.
Ms. Namita Choudhary, Adv.
Mr. Avinash Kumar, Adv.
Mr. Harshul Singh, Adv.
Mr. Atul Kumar, Adv.
Mr. M.K. Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 4-6 of 2015 in SLP(C) No. 24845-47/2015
has been filed with the prayer as follows:-

"In the facts and circumstances of the case and in the interest of justice, it is most respectfully prayed that this Hon'ble Court may graciously be pleased to

a) allow this application for deletion of Proforma respondents no. 1 to 4 from LPA No. 841 of 2014, Proforma respondents no. 1 to 57 from LPA No. 745 of 2014 and Proforma respondents No. 1 to 29 from LPA No. 766 of 2014 as they are not necessary party and;

b) pass any other order/orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of this case."

Accepting the reasons given in the application,
IA Nos. 4-6/2015 are allowed.

List the matters on 26th April, 2016. All the IAs be also listed along with the special leave petitions.

Dasti, in addition, to the respondents who have not been served, is permitted.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER